

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 464/93 with MAST/289/94

~~**T.A. NO.**~~

DATE OF DECISION 26.9.1995

ShriVelmurugan Petitioner

Mr. B. B. Gogia Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent

Mr. B. R. Kyada Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K. Ramamoorthy : Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Shri Velmurugan
Rukhadia Railway Colony,
Behind Rajkot Jn. Railway station,
Rajkot.

... Applicant

(Advocate : Mr.B.B.Gogia)

Versus

1) Union of India
Owning & Representing Western
Railway, through : General Manager,
Western Railway, Churchgate,
Bombay 400 020

2) Divisional Railway Manager,
Western Railway, Rajkot Division,
Kotha Compound, RAJKOT

... Respondents

(Advocate : Mr.B.R.Kyada)

O R A L O R D E R

Date : 26.9.1995.

OA/464/93 with MAST/289/94

Per : Hon'ble Shri K.Ramamoorthy : Member (A)

In view of the note filed by Mr.B.B.Gogia, learned
counsel for the applicant, ^{that} the appointment has been given
to the applicant and ^{that} he seeks permission to withdraw the
application, ^{as so} permission granted. O.A. stands disposed of
as withdrawn. No order as to costs.

MAST.No:289/94 does not survive.


(K. Ramamoorthy)
Member(A)

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CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 0A/464/93

Transfer Application No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 11.10.95

Countersign :

[Signature]
11/10/95
Section Officer.

[Signature]
Signature of the Dealing
Assistant

